

(c) The break-up of agro processing units and district of Location sanctioned during the last three years is as under:—

Sl. No.	Type of Unit	No. of Unit	Name of District
1.	Rice Mill	1	Bhagalpur
2.	Dal Mill	1	Gopalganj
3.	Fruit and Vegetable	1	Munger

(d) The Government of India is not providing any grant of loans and subsidy for setting up of agro based industries to the private entrepreneurs.

Merger of IDC/NDDB

3315. SHRI K. PRADHANI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government propose to merge the Indian Dairy Corporation and the National Dairy Development Board;

(b) if so, the details thereof and objective in view; and

(c) the likely effect on increasing production of milk?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (c). A decision has been taken to undertake a legislation for the establishment of a Statutory Corporation to take the place of the National Dairy Development (NDDB) and Indian Dairy Corporation (IDC). This would facilitate institutionalising of the close Cooperation between the two organisations and enable more effective implementation of the Operation Flood III Programme.

Mono Rail/Rapidman Transport System for Hyderabad and Secunderabad

3316. SHRI G. BHOOPATHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a proposal to establish a facility like Mono Rail which is a part and parcel of the system known and called as Rapidman Transport system available in America, for development and improvement of the transportation facilities in Andhra Pradesh, in particular the twin cities of Hyderabad and Secunderabad; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). No Such proposal is under consideration.

Import of Pulses

3317. SHRI SRIHARI RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) whether pulses are being imported from various countries some of which were exposed to Chernobyl radioactivity fallout;

(b) if so, the quantities of pulses imported and the names of countries of origin during last three years;

(c) whether Government are aware that heavy pesticides are being used on these pulses both in country of origin and in India;

(d) whether testing of pesticides/radioactivity has been conducted on each batch on arrival or before release for sale; and

(e) the results of the tests?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Pulses are being imported from various countries including Turkey which was reported to be exposed to Chernobyl radioactivity fallout.

(b) The quantity of pulses imported from Turkey during the last three years were approximately of the following order:-

Import of Pulses from Turkey

Year	Quantity imported M/ts.
1983-84	72666
1984-85	61501

During 1985-86 the actual import of pulses from Turkey is not available but the contracts for imports of pulses registered with National Agricultural Cooperative Marketing Federation of India Limited (NAFED) by the importers was of the order of 56420 MTs.

(c) The use of pesticides on pulses is not recommended by various countries. However, some residues of pesticides used on pulses under field conditions may result in some terminal residues on the pulses after harvest. To avoid any health hazard of even such pesticides residues, tolerance limits for different pesticides have been prescribed.

(d) and (e). Only fumigation of pulses for disinfestation is recommended internationally, to avoid contamination of such food-

grains with pesticides. Samples were also tested for radioactivity and were found to be below the permissible/acceptable level.

Complaint Against Officers in E.P.F. Organisation

3318. SHRI NARESH CHANDRA CHATURVEDI: Will the Minister of LABOUR be pleased to state:

(a) the total administrative expenditure of Employees Provident Fund Organisation during the last three years;

(b) the number of court cases filed/defended in respect of service matters during the last three years and year-wise break up of expenditure incurred on these cases; and

(c) the steps taken or being taken to reduce such expenditure?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) The total amount of revenue expenditure incurred by the Employees' Provident Fund Organisation yearwise in the last three years is as under:-

Year	Amount of Revenue Expenditure Under Employees' Provident Fund & Family Pension Fund	Under Employees' Deposit Linked Insurance
	(Rs. in lakhs)	(Rs. in lakhs)
1983-84	Rs. 2165.89	Rs. 59.44
1984-85	Rs. 2531.96	Rs. 67.41
1985-86	Rs. 2823.93 (Figures yet to be audited)	Rs. 80.51 (Figures yet to be audited)
Total	Rs. 7521.78	Rs. 207.36

(b) These details are being collected and will be laid on the Table of the House.

(c) While the Employees' Provident Fund Organisation has rarely filed any case in court in service matters, the organi-

sation can not help defending cases filed by the employees of the Organisation on service matters in the larger interests of the Organisation. However care is being taken to keep the expenditure on court cases in service matters to the minimum.